

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALLIANCE LAUNDRY PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/s. ALLIANCE LAUNDRY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	02/04/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, National Capital Territory of Delhi and Haryana
4.	CORPORATE IDENTITY NUMBER /LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U93000DL2014FTC267424
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Unit No. 216, Second Floor, Commercial Building Square One, C-2, District Centre, Saket, New Delhi South Delhi DL 110017 India
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	16/02/2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name : Sanjeev Kumar Address : A903, Reflections Society, Dange Chowk, Near Shell Petrol Pump, Wakad, Pune-411033 Email Address : cs.sanjeev@gmail.com Mobile No. +91 9665022275 Reg. No. : IBBI/IPA-002/IP-NO1202/2021-2022/13996
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/03/2022

Notice is hereby given that the **M/s Alliance Laundry Private Limited** has commenced voluntary liquidation on **16/02/2022**.

The stakeholders of **M/s Alliance Laundry Private Limited** are hereby called upon to submit a proof of their claims, on or before **18/03/2022** to the liquidator at the address mentioned against item 7.

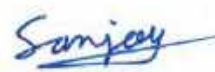
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dated : 19.02.2022

Place : Pune

SANJEEV KUMAR
INSOLVENCY PROFESSIONAL
IP Reg. No. IBBI/IPA-002/IP-NO1202/2021-2022/13996

 Sd/-
Sanjeev Kumar
Liquidator

FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALLIANCE LAUNDRY PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	M/s. ALLIANCE LAUNDRY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	02/04/2014
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, National Capital Territory of Delhi and Haryana
4.	CORPORATE IDENTITY NUMBER /LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U93000DL2014FTC267424
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Unit No. 216, Second Floor, Commercial Building Square One, C-2, District Centre, Saket, New Delhi South Delhi DL 110017 India
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	16/02/2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name : Sanjeev Kumar Address : A903, Reflections Society, Dange Chowk, Near Shell Petrol Pump, Wakad, Pune-411033 Email Address : cs.sanjeev@gmail.com Mobile No. +91 9665022275 Reg. No. : IBBI/IPA-002/IP-NO1202/2021-2022/13996
8.	LAST DATE FOR SUBMISSION OF CLAIMS	18/03/2022

Notice is hereby given that the **M/s Alliance Laundry Private Limited** has commenced voluntary liquidation on **16/02/2022**.

The stakeholders of **M/s Alliance Laundry Private Limited** are hereby called upon to submit a proof of their claims, on or before **18/03/2022** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Dated : 19.02.2022

Place : Pune

Sd/-
Sanjeev Kumar
Liquidator

SU

Regd. Office: "CH"

Tel: 0

Website

NOTICE PURSUANT TO THE COMPANIES ACT, 2013

Members are hereby informed that the Company has received a copy of the Notice of Postal Ballot pursuant to Section 110 of the Companies Act, 2013, in relation to the proposed dividend of Rs. 10/- per share. The said Notice of Postal Ballot is enclosed in the envelope in relation to ordinary business of the Company or the Dividend of the same.

The Company has also offered the facility of e-Voting pursuant to the (e-Voting) Rules, 2011 and the Regulations, 2015. The Company has appointed The Board of Directors of the Company as the Scrutinizers, Chennai, as Scrutinizers. Members are therefore requested to submit their votes and / or e-Voting on the Postal Ballot.

1 Statement on special business and e-Voting

2 Date of completion of disposal

HeidelbergCement India Limited

CIN : L26942HR1958FLC042301

Regd. Office : 2nd Floor, Plot No. 68, Sector 44, Gurugram, Haryana - 122002

Ph. +91 0124-4503700, Fax +91 0124-4147699

Email id : investors.mcl@mycem.in; Website : www.mycemco.com

NOTICE FOR LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that below mentioned Share Certificates of HeidelbergCement India Ltd. have been reported lost. Any persons having objections to the issue of duplicate share certificate(s) in respect of the said shares should communicate to the Company or Registrars with necessary proof within 15 days from the date of this Notice, failing which the Company will proceed to consider the application for issue of duplicate share certificate(s) in favour of the shareholder and thereafter any objection/s in this matter will not be entertained.

Folio Nos.	Cert Nos.	Dist. No. From	Dist. No. To	Shares	Name of the Share Holder
P002955	109376	8414709	8414808	100	P PRABHAKAR
	109377	8414809	8414858	50	

For HeidelbergCement India Ltd.

Sd/-

Rajesh Relan

Legal Head & Company Secretary

Place : Gurugram

Date : 19.02.2022

परिशिष्ट IV

देखें नियम 8(1)

कब्जा सूचना

(अचल संपत्ति हेतु)

जब कि,

इंडियाबुल्स हाउसिंग फायनान्स लिमिटेड (CIN:L65922DL2005PLC136029) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिक्वोरिटाइजेशन एंड रिकन्स्ट्रक्शन ऑफ फायनांशियल असेट्स एंड एन्फोर्समेंट ऑफ सिक्वोरिटी इंटरैस्ट ऐक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिक्वोरिटी इंटरैस्ट (एन्फोर्समेंट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार सुशील कुमार और नेहा बत्रा को 28.10.2021 की सूचना में वर्णन के अनुसार कर्ज खाता नं. HHLDMT00295274 की राशि रु.30,51,746.29 (रुपये तीस लाख इक्कावन हजार सात सौ छियालीस और उनतीस पैसे मात्र) और 20.10.2021 के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ति की तारीख से स्पष्ट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के

अनुसार सिक्वोरिटी इंटरैस्ट (एन्फोर्समेंट) रूल्स, 2002 के तहत प्राप्त अधिकारों का कार्यान्वयन करके



दि स्टेट ट्रेडिंग कॉर्पोरेशन ऑफ इण्डिया लिमिटेड

(भारत सरकार का उपक्रम)

(CIN: L74899DL1956GOI002674)

पंजीकृत कार्यालय: जवाहर व्यापार भवन, टॉलस्टॉय मार्ग, नई दिल्ली-110001



निविदा आमंत्रण सूचना

संख्या : STC/CO/BLD-E/F01136/2022/1

दिनांक : 17.02.2022

हीट वेंटिलेशन और एयर कंडीशनिंग (एचवीएसी) सिस्टम हेतु व्यापक एएमसी के लिए दो पैकेट सिस्टम के तहत निविदा आमंत्रित की जा रही है। अधिक जानकारी के लिए इन वेबसाइटों पर जायें: www.stclimited.co.in या www.eprocure.gov.in/eprocure/app। भविष्य में कोई भी शुद्धिपत्र ऊपर लिखे वेबसाइटों पर ही अपलोड किया जायेगा।

निविदा जमा करने की अंतिम तारीख : 11.03.2022 (अपराह्न 11:00 बजे है)

फॉर्म ए

सार्वजनिक उद्घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया)]

विनियम, 2017 का विनियम 14)

एलायंस लॉन्ट्री प्राइवेट लिमिटेड के स्टैकहोल्डरों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	एलायंस लॉन्ट्री प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	02.04.2014
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कंपनी पंजीयक, राष्ट्रीय राजधानी क्षेत्र दिल्ली एवं हरियाणा,
4.	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U93000DL2014FTC267424
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय एवं प्रधान कार्यालय (यदि कोई हो) का पता	यूनिट नं. 216, दूसरा फ्लोर, कमर्शियल बिल्डिंग स्ववायर वन, सी-2, डिस्ट्रीक्ट सेंद्रर, साकेत, नई दिल्ली साउथ दिल्ली डीएल 110017 इंडिया
6.	कॉर्पोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	16.02.2022
7.	परिसमापक का नाम, पता, ई-मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	नाम : संजीव कुमार पता : ए903, रिफ्लेक्शनस सोसएटी डांगे चौक नियर शेल पेट्रोल पंप वाकड, पुणे-411033 ईमेल : cs.sanjeev@gmail.com फोन नं. : +91 9665022275 पंजीकरण संख्या : IBB/PA-002/IP-NO1202/2021-2022/13996
8.	दावे जमा करने की अंतिम तिथि	18.03.2022

एतद्वारा सूचित किया जाता है कि एलायंस लॉन्ट्री प्राइवेट लिमिटेड ने 16.02.2022 को स्वैच्छिक परिसमापन प्रारंभ किया है।

एलायंस लॉन्ट्री प्राइवेट लिमिटेड के स्टैकहोल्डरों को एतद्वारा मद 7 में वर्णित पते पर परिसमापक के पास 18.03.2022 को या उससे पूर्व अपने दावों के प्रमाण जमा करने के लिए आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति के माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्टैकहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों के प्रमाण जमा कर सकते हैं।

दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

तिथि : 19.02.2022

स्थान : पुणे

हस्ता. / -

संजीव कुमार

परिसमापक